

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
RAJYA SABHA
UNSTARRED QUESTION NO-1129
ANSWERED ON- 01/08/2024

DIVESTMENT IN DAE

1129. DR. AJEET MADHAVRAO GOPCHADE

Will the PRIME MINISTER be pleased to state:-

- (a) the measures implemented or proposed to be implemented by Government to divest units of the Department of Atomic Energy (DAE) by offering shares exclusively to domestic small investors at a fair price;
- (b) whether funds generated from this divestment will be directed to the DAE to support research and development initiatives; and
- (c) the measures implemented or proposed to be implemented by Government to monitor the regular functioning of each unit within the DAE?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
AND PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a) The Public Sector Undertakings (PSUs) under the Department of Atomic Energy (DAE) are operating in strategic sector. Hence, offering shares exclusively to domestic small investors at a fair price is not applicable.
- (b) In view of (a) above, the question does not arise.
- (c) The functions of PSUs under DAE are monitored at executive level by the Board chaired by Chairman and Managing Director (CMD) along with Functional, Part-time and Independent Directors. The day to day functions are monitored by the Functional Directors, Superintendents and Section Heads. Systems have been established for regular monitoring of performance of PSUs by DAE. These include signing of Memorandum of Understanding (MoU) between PSUs and DAE and a system of regular reports of performance of PSUs on monthly/quarterly/yearly basis.
